

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:5130  
ANSWERED ON:24.04.2015  
CORPORATISATION OF HEALTHCARE  
Reddy Shri J.C. Divakar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a) whether the corporatisation of health care is increasing; and

(b) if so, the details thereof and the reaction of the Government thereto along with the remedial steps being taken by the Government to prevent such situation?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) & (b): Health is a State subject. Healthcare facilities are provided from the Government as well as private hospitals. The growth in the demand for healthcare has led to an increase in the facilities in the private sector including from corporate hospitals over a period of time. The Government of India has enacted Clinical Establishments (Registration and Regulation) Act, 2010 for registration and effective regulation of clinical establishments. In terms of the rules notified under this Act, the clinical establishments are required to display their rates at a conspicuous place, charge the rates for each type of procedures and services within the range of rates determined by the central Government from time to time in consultation with the State Governments. They are also required to follow Standard Treatment Guidelines as may be issued by Central/State Governments.